JAMMU AND KASHMIR WILLOW (PROHIBITION ON EXPORT AND MOVEMENT) RULES, 2002¹

In exercise of the powers conferred by section 8 of the Jammu and Kashmir Willow (Prohibition on Export and Movemment) Act, 2000, the Government hereby makes the following rules, namely: —

1. *Title, extent and commencement.* —(1) These rules may be called the Jammu and Kashmir Willow (Prohibition on Export and Movement) Rules, 2002.

(2) These shall come into force from the date of their publication in the Government Gazette.

2. *Definitions.*— In these rules, unless the context otherwise requires,—

- (a) "Section" means the section of the Act;
- (b) "Semi-finished willow clefts" would generally mean a willow cleft with following dimensions :—

Length = 61 cms to 69 cms (24 inches to 27 inches)

Width = 10 cms to 13 cms (4 inches to 5 inches)

Side thickness = 4 cms to 5 cms (1.56 inches to 2 inches)

(c) Words and expressions used in these rules but not defined shall have the same meaning as assigned to them in the Act.

3. *Ban on export of willow.*— No persons shall export or attempt to export Willow in any form from the State except with the permission of the authority.

^{1.} Issued vide SRO-187 of 2002 dated 23-05-2002.

4. *Application for grant of permit.*— The application for grant of permit for purposes of export of willow cleft in semi-finished form from the State shall be addressed to Managing Director, SICOP in the prescribed form 'A' annexed to these rules.

5. *Requisitioning Authority.*—(a) The Sports Goods Export Promotion Council (SGEPC) shall be the requisitioning authority which may obtain a single permit for a bigger lot to be allocated to its members.

(b) A copy of the letter for allotment issued by SGEPC shall be sent to SICOP for record and further course of action.

(c) The allottee (buyer of willow clefts) shall contact the suppliers in the State and after finalizing the supplies with respect to quality and price, shall inform the Managing Director, SICOP to issue permit for export from the State to the seller on behalf of the buyer with a validity for period of at least two months.

(d) Supplier (Seller) of willow clefts shall approach the Managing Director, SICOP with a request for making inspection either himself or through an authority at the time when stock is ready for allotment.

6. *Authority.*— An officer of SICOP not below the rank of Divisional Manager shall be the authority to inspect the willow clefts in semi-finished form for export.

7. The authority shall, within a period of fifteen days from the date a request to this effect is made under clause (d) of rule 5 of these rules, inspect the quantity of willow clefls in the premises of the concerned seller of their being satisfied get it packed and stitched in gunny bags with seal and fix a tag indicating the date of inspection, bale number with quantity allowed for dispatch. This shall be done as per the prescribed proforma.

8. A packing slip shall be issued by the authority countersigned by the seller on the date of inspection giving detail of the contents. Thereafter a challan shall be issued indicating the name of the seller, consignee (buyer) with full address, Truck Number, number of bags and total quantity and the SICOP shall form way Bill for crossing all the barriers of Forest/Excise Department.

9. The rates for sale of willow clefts shall be settled in the premises of seller. All the levies whatsoever applicable and the transit insurance shall be borne by the buyer. Freight component shall be paid by the buyer on receipt of the goods.

10. It shall be obligatory for the buyer to purchase finished cleft bats of different grades up to 25% of the indented quantity of semi-finished willow clefts.

11. There shall be levy of cess of Rs. 10/- per willow cleft in semi-finished form/finished bat, out of which Rs. 3/- per bat be paid by the buyer to SICOP as service charge and the balance amount will be credited to the fund to be created for technological upgradation of sports goods industry. This will however, be reviewed and determined from time to time by the Industries and Commerce Department and SGEPC.

Form 'A' to notification SRO-187 dated 23-05-2002.

FORM — A

Application for grant of permit to be submitted in duplicate under SRO No: 187 dated 23rd May, 2002 under J&K Willow (Prohibition on Export and Movement) Act, 2000.

Managing Director, SICOP Auqaf Complex, Gandhi Nagar Jammu/ Boulevard, Srinagar.

Sub:— Issue of permit for semi-finished Willow Cleft blades.

and holding export licence No: ______ dated: ______ valid upto ______ to procure number (_______ in words) of semifinished Willow Cleft blades from J&K State, the Sports Goods Export Promotion Council – SGEPC. (The Requisitioning Authority under the Act) certifies that this material is required to manufacture Cricket Bats by the said unit for meeting export commitments.

CESS @ Rs.10 per piece is enclosed by way of demand draft bearing No:_______dated ______for Rs.______drawn on ______bank favouring J&K Small Scale Industries Development Corporation Limited (SICOP), payable at Jammu/Srinagar. The source of procurement of Willow Clefts shall be communicated by M/S ______ (Full address)

Signature with seal

Name_____ Designation_____

Authorized Signatory (Sports Goods Export Promotion Council) (SGEPC)

No. SGEPC/

Dated:

Note:— (Form-A can be Submitted in Jammu from November to April and in Srinagar from May to October on the following address) :—

J&K SMALL SCALE INDUSTRIES DEVELOPMENT CORPORATION LIMITED (SICOP) Auqaf Complex Gandhi Nagar Jammu/Boulevard, Srinagar.